

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.339/94

New Delhi this the 5th day of September, 1994.

HON'BLE SHRI J.P. SHARMA, MEMBER (J)
HON'BLE SHRI B.K. SINGH, MEMBER (A)

Ajit Singh
S/o Shri Khazan Singh
R/o V & P.O. Tikri Kalan
Delhi -41

By Advocate : Shri A.S. Grewal.

VERSUS

1. Commissioner of Police Delhi
Delhi Police Headquarters
MSO Building, IP Estate,
New Delhi
2. Dy Commissioner of Police,
North West District Delhi
Police Station Ashok Vihar,
Delhi.
3. Enquiry Officer, Asstt Commissioner
of Police,
Sub Division Narela,
Delhi. ... Respondents

By Advocate : Shri S. Adlakha

JUDGEMENT (ORAL)

Shri J.P. Sharma, Member (J)

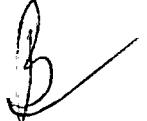
The applicant has assailed the order issued under Section 21 of Delhi Police Act 1978 for initiating departmental enquiry against the applicant while simultaneously, criminal proceedings have also been originated on the basis of F.I.R. 77/93 under Section 342/22//120B I.P.C and 468/471 I.P.C and u/s 25/54/59 Arms Act.

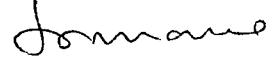
2. Since report of Forensic Science library has not been received by the investigating agency so chargesheet has not been filed

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in Original case. The applicant's counsel, therefore, wants to withdraw this application with a liberty to file a fresh one when that chargesheet is filed in the criminal court.

3. We order that the application is allowed to be withdrawn with the liberty to the applicant to file a fresh one, if so advised according to law.


(B.K. SINGH)
MRMBER (A)


(J.P. SHARMA)
MEMBER (J)

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